

[English]

## REGULARISATION OF CONTRACT WORKERS

1096. SHRI BASU DEB ACHARIA : Will the Minister of COAL be pleased to state :

(a) whether a large number of contract workers, in various coal washeries of Coal India Limited are engaged in permanent nature of work;

(b) if so, whether Government propose to regularise these workers; and

(c) the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGUDA) : (a) to (c) Contract workers are engaged in washeries of coal companies for removal of slurry and transport of middlings. While removal of slurry is of continuous nature, the transport of middlings is intermittent in nature. The coal companies are installing and commissioning froth-flotation plants in their washeries within the next two or three years to do away with manual handling of slurry thus thereafter, no work force, either contractual or departmental, would be required for removal of slurry. As for transport of middlings, a major portion of this work already stands departmentalised and complete departmentalisation is sought to be achieved soon.

In view of the above, the question of regularising the Contract Workers in the coal washeries, by the Government, does not arise.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi) Sir, I would like to know whether Hon. Minister has resigned and if so, on what grounds ?

(English)

SHRI GUMAN MAL LODHA (Pali) : Sir the Hon. Minister has to make a statement... (Interruptions)

SHRI BASU DEB ACHARIA (Bankura) : The Hon. Minister is here. He can make a statement... (Interruptions)

MR. SPEAKER : Please take your seat. I have allowed the Leader of the House to make a statement. One after the other, we can take up—not all simultaneously....

[Interruptions]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : Sir, so far as the question of Hon. Member Shri Khurana is concerned, I have to inform the House that the Hon. Minister has resigned and his resignation has been forwarded by the Prime Minister to the President for acceptance.... (Interruptions)

SHRI BASU DEB ACHARIA : The Hon. Minister is present here. He can make a statement.

(Translation)

SHRI MADAN LAL KHURANA : The House wants to know as to how far the statement that has appeared in the newspapers is true ? .... (Interruptions)....

MR. SPEAKER : When I am on my legs, you please sit down. I have listened everything and followed it, why are you doing this, I am on my legs to say something.

(English)

Please take your seat. Now, the Minister has given me a letter saying that he wants to make a statement. I would like to receive his statement in writing and then I will allow to do it.... (Interruptions)

MR. SPEAKER : Please don't do like this. Please don't force me like this. The rule says that if a Minister wants to make a statement, he has to give it in writing to the Speaker, the Speaker goes through it. He forms his opinion and then allow him. I have received it just now. I am not in a position to read it. .. (Interruptions).

SHRI SOMNATH CHATTERJEE (Bolpur) : It is not proper for him to do like this. .. (Interruptions)